

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur, Himachal Pradesh**

1. Deepak Sharma s/o Sh. Ashok Kumar, Village Sasal, P.O. Amman, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 25 years old.

2. Khushboo Sharma d/o Sh. Durga Ram Sharma, Village Barshani, P.O. Barshani, Tehsil Manikaran, District Kullu (H.P.) aged 18 years old
.. Applicants.

Versus

General Public

Subject.— Notice of Intended Marriage.

Sh. Deepak Sharma and Khushboo Sharma have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnized their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file the objection personally or in writing, before this court on or before 28-08-2025. In case no objection is received by 28-08-2025, it will be presumed that there is no objections to the registration of the above said marriage and the same will be allowed accordingly.

Issued today on 23-07-2025 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-S.D.M.,
Sub-Division Bhoranj, Hamirpur (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,
Distt. Hamirpur (H. P.)**

1. Ajay Kumar s/o Sh. Dharam Chand, Village & P.O. Bhoranj, Tehsil Bhoranj, District Hamirpur, aged 26 year old.

2. Smt. Palak Dhiman d/o Jagdish Raj, Village Upper Dadh, P.O. Dadh, Tehsil Palampur, District Kangra (H.P.) aged 23 years old
.. Applicants.

Versus

General Public

Ajay Kumar s/o Sh. Dharam Chand, Village & P.O. Bhoranj, Tehsil Bhoranj, District Hamirpur, aged 26 year old & Smt. Palak Dhiman d/o Jagdish Raj, Village Upper Dadh, P.O.

Dadh, Tehsil Palampur, District Kangra (H.P.) aged 23 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 09-06-2025 at Navahi Mata Mandir Sarkaghat, Distt. Mandi (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 04-09-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 01-08-2025 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Naib Tehsildar-cum-Executive Magistrate Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Gautam Chand

Versus

General Public

Notice to the General Public.

Gautam Chand s/o Bakshi Ram, r/o Village Gharyani Takralan, P.O. Lafran, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his date of birth which has taken place on 04-08-1978 but due to ignorance the same could not be entered in the record of Gram Panchayat Jamli. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 04-08-1978, they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 19-08-2025.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari, District Hamirpur (H.P.).*
